

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-521
CP-56/271-272/ND/2024
New IA(Co. Act)/248/2024

IN THE MATTER OF:

Ishap Sharma

.....Applicant

Vs.

SMID Infrastructure Private Limited And Ors.

.....Respondent

SECTION

U/s 271-272

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RoC : Mr. Aakash Sharma, Adv.

ORDER

New IA(Co. Act)/248/2024:-

This is an application filed for amendment in the pleadings in the CP-56/271-272/ND/2024 which has been filed under Section 271-272 of the Companies Act, 2013. Heard the submission made by Ld. Counsel on behalf of the Applicant. It was submitted that due to some inadvertent error, certain facts could not have been included in the main petition and also a necessary party was not made. Therefore, they have proposed to add a new paragraph in the pleadings and also to add another Respondent. In view of the fact that the notices have not have been issued so far, we allow the present application and

liberty is granted to the Applicant to amend the main petition and carry out the necessary amendment in that main petition and file the amended petition. The necessary amendment may be carried out within a period of 10 days. The present application i.e. New IA(Co. Act)/248/2024 is **disposed of**.

List the main matter i.e. CP-56/271-272/ND/2024 on **18.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)